

also the total amount paid to them so far?

The Minister of Commerce (Shri Manubhai Shah): The rent paid per month by STC at present is Rs. 43,601.00.

Total amount of rent paid upto the 31st July, 1964 (excluding the rent for the portion occupied by the Minerals and Metals Trading Corporation since 1st October, 1963) is Rs. 26,23,450-00 P.

Misuse of Foreign Exchange

349. Shri Vishram Prasad: Will the Minister of Commerce be pleased to refer to the reply given to Starred Question No. 568 on the 13th December, 1963 and state:

(a) whether investigation regarding the misuse of foreign exchange by officials of the Poona Municipal Transport Undertaking has been completed; and

(b) if so, the action taken against the officers concerned?

The Minister of Commerce (Shri Manubhai Shah): (a) No, Sir, the investigations are still in progress.

(b) Does not arise.

Coal-based Industrial Complex

350. { Shri Mohan Swarup:
Shri D. D. Mantri:
Shri R. Barua:

Will the Minister of Steel and Mines be pleased to state:

(a) whether it is a fact that the National Coal Development Corporation is exploring the possibility of setting up of a coal-based industrial complex at Ramgarh near Hazaribagh;

(b) if so, the progress made in the matter; and

(c) whether any foreign collaboration has been invited in the project?

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): (a) and (b). The National Coal Development Corporation is exploring the feasibility of setting up a coal-based industrial complex at Ramgarh. The Scheme is still in a preliminary stage. A concrete plan will be drawn up after the coals in this region have been tested and the schemes are considered feasible.

(c) No foreign collaboration has been invited.

Railway Pass Holders

351. Shri Eamanathan Chettiar: Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 111 on the 2nd June, 1964 and state:

(a) the quota of seats reserved for Railway Pass/P.T.O. holders on various Mail/Express trains on the trunk routes in the country with a view to provide accommodation to the travelling public;

(b) the machinery provided to ensure that while reserving accommodation in the trains, preference should be given to the ticket holders over the Railway Pass holders;

(c) whether it is a fact that no reservation fee is levied from Railway pass-holders; and

(d) whether the Railway Board have examined the desirability of levying such charges as one of the measures to check large-scale cancellation of seats by the pass-holders when a ticket holder is required to forego a certain percentage while surrendering the ticket?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) A ceiling limit of 25 per cent of the normal accommodation available in the train has been prescribed for reservation by Pass holders by important Mail and Express trains.

(b) A watch is kept on the reservations done in respect of the Pass